

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GENRX PHARMACEUTICALS PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                    |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | <b>GENRX PHARMACEUTICALS PRIVATE LIMITED</b>                                                                                       |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 24.12.2009                                                                                                                         |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC - Mumbai                                                                                                                       |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U33119MH2009PTC198122                                                                                                              |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Hill Palace, LG 1, Opp. Raunak Tower B, Kokani Pada, Pokharan Road No. 2, Thane – 400610, Maharashtra                              |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 22.01.2020 (Date of receiving the certified true Copy of the Order 23.01.2020)                                                     |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 21.07.2020<br>Considering 180 days from the date of receiving the Certified True Copy (CTC) of order i.e. 23.01.2020               |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>RAJESH KUMAR MITTAL</b><br>Reg No.: IBBI/IPA-002/IP-N00083/2017-18/10224                                                        |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra<br>Email: csrajeshmittal@gmail.com |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | 204/A, Navjyoti Darshan CHS, Near Purnima Talkies, Murbad Road, Kalyan (W) – 421301 Maharashtra<br>Email: rpgenrx@gmail.com        |
| 11.                  | Last date for submission of claims                                                                                                    | 06.02.2020                                                                                                                         |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA                                                                                                                                 |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                                 |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Physical address: NA                |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GENRX PHARMACEUTICALS PRIVATE LIMITED** on 22<sup>nd</sup> January, 2020. (Order received on 23<sup>rd</sup> January, 2020)

The creditors of **GENRX PHARMACEUTICALS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 06.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA. – **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**

Date : 23.01.2020  
Place : Kalyan



**RAJESH KUMAR MITTAL**  
IBBI/IPA-002/IP-N00083/2017-18/10224